

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2660**

TO BE ANSWERED ON THE 02ND AUGUST, 2022/SRAVANA 11, 1944 (SAKA)

INDIA DEVELOPMENT AND RELIEF FUND

**2660. SHRI ADHIR RANJAN CHOWDHURY:
SHRI BENNY BEHANAN:
SHRI K. MURALEEDHARAN:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of funds remitted into India by the India Development and Relief Fund (IDRF) including the amounts and recipients of such funds year-wise from 2010 and the current year; and

(b) the details of registration as per the Foreign Contribution Regulation Act, 2020 for recipients of funding from the IDRF from 2010 onwards?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) and (b):The Ministry of Home Affairs is mandated to administer the Foreign Contribution (regulation) Act, (FCRA, 2010) and rules made thereunder for regulating the receipt and utilization of Foreign Contribution (FC) by the Association/NGO. As per section 11 of FCRA, 2010, no Association/NGO having a definite cultural, economic, educational, religious or social program shall accept Foreign Contribution unless such Association/ NGO obtains a certificate of registration or prior permission from the Central Government. As on 29.07.2022, 16,743 Associations/NGOs are registered under FCRA, 2010. Details of Associations who have obtained certificate of registration or prior permission under FCRA, 2010 are available at [https:// fcraonline.nic.in](https://fcraonline.nic.in). Such registered Associations/NGOs may receive funds from foreign sources including from India Development and Relief Fund (IDRF).
